

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11950/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No.681/1984 passed by the High Court of Judicature at Allahabad]

ASHOK

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

WITH

Crl.A. No. 3855/2024 (II)

(With I.A. No.19213/2025- FOR SUSPENSION OF SENTENCE)

Date : 30-04-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Raj Kumar Yadav, Adv.

Mr. Pankaj Tiwari, Adv. (mentioned by)

Mr. Mujahid Ahmad,

Mr. Chand Qureshi, AOR

Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) :Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Criminal Appeal No.3855/2024List in the week commencing 19th May, 2025.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)